

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(2)

Original Application No: 1218/93

XXXXXXXXXXXXXXXXXXXX

DATE OF DECISION 6.12.1993

Shri Indrapal Nayyar Petitioner

Shri P.G.Zare Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri S.C.Dhawan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement?~~
2. To be referred to the Reporter or not? NO
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~
4. ~~whether it needs to be circulated to other Benches of the Tribunal?~~ NO

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

[Signature]
(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(3)

OA.NO. 1218/93

Shri Indrapal Nayyar ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri P.G.Zare
Advocate
for the Applicant

Shri S.C.Dhawan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.12.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Zare, learned counsel for the applicant.
Shri S.C.Dhawan, learned counsel takes notice on behalf of
the respondents.

2. All that need be said in this application is that
the representation made by the applicant on 1.11.1993 to
the General Manager, Central Railway, Bombay V.T., Bombay
should be decided expeditiously and as far as possible
within three months from the receipt of a copy of this
order. Liberty to the applicant to approach the Tribunal
if he feels aggrieved by the decision of the representation.

3. With these directions the OA. is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

C.P. No. 74/94 IN D.A. No. 1218/93.

Mr. Indrapal Nayyar ... Applicant.

V/S.
The Union of India & Ors. ... Respondents.

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER (J).

HON'BLE SHRI M.R. KOLHATKAR, MEMBER (A).

Tribunal's order

Dated: 19.8.94

Shri P.G. Zare, counsel for the applicant. Shri S.C. Dhawan, counsel for the respondents.

Applicant has filed CP for non compliance of the order of the Tribunal. Considering the facts and circumstances of the case, Tribunal had directed the respondents to request the President to take a decision within three months from the date of receipt of this order. Accordingly the O.A. was disposed of. The learned counsel for the respondent submits that all relevant documents have been forwarded to Railway Board on 7.6.94. However the papers are to be routed through Railway Board to the UPSC and then to the President. Accordingly, he prays for six months' time to implement the judgement of this Tribunal. Four months' time granted from today. M.P. stands disposed of. List the case on 24.12.94 for orders on C.P.

Copy to:-

1. Mr. Indrapal Nayyar,
C/O. Mr. P.G. Zare, Adv.

2. The Union of India & Ors.,
through Mr. S.C. Dhawan, Adv.

SECTION OFFICER.